

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)Nos.27034-27035/2025

[Arising out of impugned final judgment and orders dated 22-08-2025 in R.I.A No. 1/2024 in WA No.235/2023 & WA No.236/2023 passed by the High Court of Andhra Pradesh at Amravati]

SMT.UPPALURI ESWARAMMA ETC.

Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH & ORS.

Respondent(s)

FOR ADMISSION

Date : 28-11-2025 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. Ananga Bhattacharyya, Adv.
Mr. Krishanu Barua, Adv.
Mr. Narasimha Reddy, Adv.
M/S. Veritas Legis, AOR

For Respondent(s) Ms. Prerna Singh, Adv.
Mr. Guntur Pramod Kumar, AOR
Mr. Samarth Krishan Luthra, Adv.
Mr. Dhruv Yadav, Adv.

O R D E R

The Special Leave Petitions are dismissed in terms of the signed non-reportable order, which is placed on the file.

2. Pending application(s), if any shall stand disposed of.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(ANJALI PANWAR)
ASSISTANT REGISTRAR